

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,**  
**NEW DELHI**  
**Company Appeal (AT) No. 06 of 2021**

**IN THE MATTER OF:**

**Agritrade Power Holdings Pte. Ltd.**

**...Appellant**

**Versus**

**SKS Power Generation (Chhattisgarh) Ltd.**

**...Respondent**

**Present: -**

**For Appellant: Ms. Ashmi Mohan, Mr. Aniketh Nair, Mr. Anant Tripathi and Mr. Shwetabh Sinha, advocates.**

**For Respondent: , Mr. Mustafa Kachwala, Mr. Ketki Pansare, Advocates for R-12 to 14.**

**Mr. Soumya Dutta, Advocate for R-1.**

**O R D E R**  
**(Virtual Mode)**

**26.02.2021** Learned Counsel for the Appellant submits that during the pendency of this Appeal, Ld. Tribunal has disposed of the Application of the Respondent. Therefore, as per the instruction of the Appellant, seeks permission to withdraw this Appeal. Learned counsel for the Respondent has no objection. Prayer allowed.

The Appeal is dismissed as withdrawn, no order as to costs.

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Mr. KanthiNarahari]**  
**Member (Technical)**

SC/Bm.